

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P No. 111/2017  
C.P-980/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Progressive Commodeal Pvt Ltd & Ors.	
Under Section		391(2),394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, ADV.

2. MR. DIBANATA DEY, ADV.

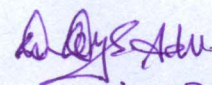
3. MR. J. PATNAIK, P.C.S.

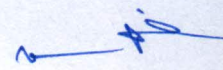
4. MS TIAINLA

Dy Director

} For Petitioners

O/O RD (CR)  
MCA

  
08/11/2017

  
08.11.17

**ORDER**

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the Office of the Regional Director representing the Central Government are present.

In this case Central Government has filed reply wherein certain objection has been raised. Ld. Counsel for the petitioner submitted that he has already filed reply to such objection to the Central Government. In the above circumstances supplementary report is required from the Central

Government. Supplementary report may be filed within 3 weeks with a copy  
in advance to the petitioner.

List on 20/12/2017.

*Jd*

(Jinan K.R.)  
Member (J)

*Jd*

(Vijai Pratap Singh)  
Member (J)